

आयकर अपीलीय अधिकरण, इन्दौर न्यायपीठ, इन्दौर**IN THE INCOME TAX APPELLATE TRIBUNAL
INDORE BENCH, INDORE****BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER
AND
SHRI MANISH BORAD, ACCOUNTANT MEMBER****ITA No.446/Ind/2019
Assessment Year: 2014-15**

M/s. Garg Trading Company Shri Krishna Dharamshala, old Kabadkhana, Jumerati, Bhopal	बनाम/ Vs.	Pr. CIT-2 Bhopal
(Appellant)		(Revenue)
P.A. No.AAKFG9961C		
Appellant by	Written submissions	
Revenue by	Shri Ashish Porwal, Sr. DR	
Date of Hearing:	27.05.2020	
Date of Pronouncement:	27.05.2020	

आदेश / O R D E R**PER KUL BHARAT, J.M:**

This appeal is preferred by the assessee against the order of the Ld. Pr.CIT-2, Bhopal, dated 28.01.2019 pertaining to assessment year 2014-15. The assessee has raised following grounds of appeal:

“That the order u/s 263 made by the Ld. Pr. CIT-2, Bhopal be held to be bad and unjustified and be quashed.

2. The appellant craves leave to add, amend or alter any ground of Appeal before or during the course of appellate proceedings.”

2. During the course of hearing, the Ld. Counsel for the assessee has moved an application for the withdrawal of the appeal. The revenue has no objection to the above request of the assessee. We therefore allowed the assessee to withdraw its appeal. Accordingly, the appeal of the assessee is dismissed as withdrawn.

3. In the result, the appeal of the assessee is dismissed.

Order was pronounced in the open court on 27.05.2020.

Sd/-
(MANISH BORAD)
ACCOUNTANT MEMBER

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

Indore; दिनांक Dated : 27/05/2020

Patel/PS

Copy to: Assessee/AO/Pr. CIT/ CIT (A)/ITAT (DR)/Guard file.

By order

Assistant Registrar, Indore